

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 979 of 2020**

**IN THE MATTER OF:**

**Hemant Kumar,  
Liquidator of Vishwa Infrastructure & Services Pvt. Ltd. ...Appellant.**

**Versus**

**State Bank of India & Anr. ...Respondents.**

**Present:**

**For Appellant: Ms. Stuti, Advocate.**

**For Respondent: Mr. Rachit Ranjan, Mr. Avrojoyoti Chatterjee,  
Advocates for R-1, SBI.  
Mr. Deepak Anand and Mr. Vipul Agrawal,  
Advocates for R-2.**

**ORDER  
(Virtual Mode)**

**24.02.2021** Learned Counsel for Respondent No. 1 wants time to file Reply-Affidavit. One opportunity is given. Reply-Affidavit may be filed within two weeks. Rejoinder, if any, may be filed within a week, thereafter.

Parties may file brief 'Written-Submissions' and 'Copies of Judgments' on which, they want to refer and rely on, separately within three weeks.

List the Appeal 'For Admission (After Notice)' Hearing **on 26<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

Basant B./md.